

(a) whether the Government have any proposal to set up electronic telephone exchanges at Dindori, Surgana, Peth, Kalwan, Igatpur and Chandwad in Nasik district of Maharashtra; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir except Surgana and Peth.

(b) The details are as under:-

(i) Electronic Exchanges at Dindori, Kalwan, Chandwad and Igatpur are planned during 1991-92.

(ii) Existing telephone exchanges at Surgana and Peth do not qualify for replacement by Electronic Exchanges at present as per Department Policy.

**Visit of Deputy Prime Minister of Egypt**

5750. SHRI K. PRADHANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Deputy Prime Minister of Egypt visited India recently; and

(b) if so, the outcome of his talks with Indian leaders?

THE MINISTER OF STATE OF THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) There was a general exchange of views on bilateral and international issues. The forthcoming election of the Secretary-General of the United Nations also figured in the talks. The talks have led to a further strengthening of friendship between the two countries, and mutual understanding on international issues.

80 *Jammu and Kashmir*  
**Persons killed in bomb blasts in Jammu**

5751. SHRIGURUDASKAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed in the bomb blast in Jammu recently;

(b) whether any compensation has been given to the next of kins of the victims;

(c) whether any person has been arrested;

(d) if so, the details thereof; and

(e) the steps taken to check such occurrence ?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) 11 persons were killed in bomb blasts in Jammu recently.

Ex-gratia compensation of Rs. 1 lakh each has been paid to the next of kin of the victims.

(c) and (d) Details are awaited from the Government of J.K.

(e) Vigil in Jammu region has been intensified.

80 *Assam*  
**Demand For Bodoland**

5752. SHRI PROBEN DEKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether All Bodo Students Union and Bodo People Action Committee in Assam have revived the demand for Bodoland; and

(b) if so, the reaction of the Government there to alongwith the action taken in this regard ?

THE MINISTER F STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) The All Bodo Students' Union and the Bodo Peoples' Action Committee have been demanding for sometime a separate State to be carved out of Assam.

(b) The Government of India have appointed a Three-Member Experts' Committee to determine the areas of Bodos and other plains tribals and make recommendations as to the autonomy-Legislative, Administrative Financial that can be given to them.

81 Linking of Southern Rivers

5753. SHRI DILEEP SINGH BHURIA: Will the minister of WATER RESOURCES be pleased to state:

(a) whether a panel of experts which met at Madras recently, prepared a report favouring the linking of important rivers in the Southern States to meet the irrigation needs of those states and also to tackle the problem of floods; and

(b) if so, the details of that report and the reaction of the Union Government thereto ?

THE MINISTER OF WATER RESOURCES (SHRI VIDHYACHARAN SHUKLA): (a) Recently there has been a press report that Irrigation Experts in Tamil Nadu have submitted a Technical Note to the State Chief Minister, envisaging *inter-alia* the linkage of Godavari with Krishna. However, no proposal or request in this regard has been received from the State Government.

(b) Linkage of Godavari with Krishna is already envisaged in the peninsular Rivers Development Component of the National Perspectives for Water Resources Development formulated by the Government for inter-basin transfer of water from surplus to water short areas.

82 *Transport*  
Loss of Revenue due to Incorrect Fixation of permit fee and Non-Fixation of Parking Charges

5754. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the action taken on the observation of the Comptroller and Auditor General contained in paras 42 and 43 of his report for the year ending 31 March, 1990 (No. 3 of 1991) regarding loss of revenue due to incorrect fixation of permit fee and loss of revenue due to non-realisation of parking charges;

(b) whether the official involved have been identified and brought to book;

(c) whether there is any proposal to carry out hundred percent check of the fees charged on temporary licence and to recover the short charges from the transporters; and

(d) the steps taken to tone up the functioning of the State Transport Authority and the Directorate of Transport ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d) The information is being collected and will be laid on the Table of the House.